

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

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**CP No.060/00164/2015 & Date of decision -27.01.2016  
MAs No.060/01046, 01047/2015  
OA No.060/01043/2014**

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**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)  
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

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1. Krishan Dutt, Superintendent, Central Excise Range-III, Badi, Himachal Pradesh.
2. Rajinder Prasad Sharma, Superintendent, Central Excise Range, Nalagarh, Baddi, Himachal Pradesh.
3. I.S. Sidhu, Superintendent (Tech.), Central Excise Division, Chandigarh.
4. Sanjeev Thapar, Superintendent, Central Excise Commissionerate (Audit), Chandigarh.
5. Prem Kumar, Superintendent, Central Excise Commissionerate (Audit), Chandigarh.
6. T.M.S. Sidhu, Superintendent, Central Excise Commissionerate (Audit), Chandigarh.
7. Sanjiv Aggarwal (now Sanjiv D.P. Azad), Superintendent, Central Excise Commissionerate (Audit), Chandigarh.
8. Sanjiv Singh, Superintendent, ICP Amritsar.
9. Anuj Sharma, Superintendent (Adjudication), Central Excise Commissionerate, Ludhiana.
10. Anil Khanna, Superintendent, Central Excise Range, Batala.

**...APPLICANTS**

**BY ADVOCATE: Sh. V.K. Sharma.**

**VERSUS**

1. Dr. Has Mukh Adia, Revenue Secretary, Government of India, Ministry of Finance, Department of Revenue, New Delhi.
2. Mr. Najib Shah, IRS, Chairman, Central Board of Excise & Customs, Ministry of Finance, North Block, New Delhi.

**...RESPONDENTS**

**BY ADVOCATE:** Ms. Nidhi Garg.

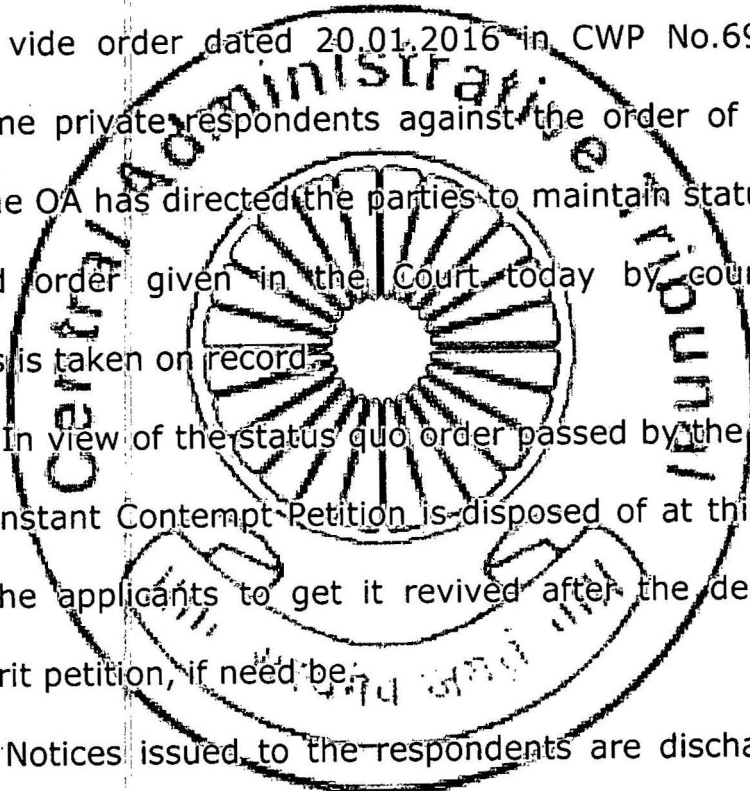
**ORDER (ORAL)**

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-**

Counsel for the respondents has pointed out that Hon'ble High Court vide order dated 20.01.2016 in CWP No.691-CAT/2016 filed by some private respondents against the order of the Tribunal passed in the OA has directed the parties to maintain status quo. Copy of the said order given in the Court today by counsel for the respondents is taken on record.

2. In view of the status quo order passed by the Hon'ble High Court, the instant Contempt Petition is disposed of at this stage, with liberty to the applicants to get it revived after the decision of the aforesaid writ petition, if need be.

3. Notices issued to the respondents are discharged for the time being.



*(Signature)*  
**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

*(Signature)*  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

**Dated: 27.01.2016.**

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